

Annexure-3															
Imagine Estate Private Limited															
Date of commencement of CIRP : 07.04.2026															
List of Creditors (Version 3.0) drawn as on 03.08.2026 (Updated List of Creditors)															
(Earlier List of Creditors (Version 2.0) drawn as on 27.05.2026, List of Creditors (Version 1.0) drawn as on 30.04.2026)															
List of Secured Financial Creditors (other than Financial Creditors belonging to any class of creditors)															
Sl.No	Name of Creditor	Type of claim	Details of claim received		Details of claim Admitted						Amount of contingent claims	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claims under verification	(Amount in ₹) Remarks, if any
			Date of Receipt	Amount Claimed	Amount of Claim admitted	Nature of Claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	J.C Flowers Assets Reconstruction Private Limited (acting in its capacity as trustee of JCF ARC Trust 2024-25/33 and JCF ARC Trust 2024-25/37)	Loan Facility - 1 & 2	23.04.2026	₹ 6,82,76,70,675	₹ 6,71,55,59,591	Secured	₹ 6,71,55,59,591	₹ 6,71,55,59,591	No	100.00%	₹ -	₹ -	₹ 11,21,11,084	₹ -	
		Loan Facility - 3 & 4		₹ 9,64,22,32,025	₹ 9,48,32,39,940	Secured	₹ 9,48,32,39,940	₹ 9,48,32,39,940			₹ -	₹ -	₹ 15,89,92,085	₹ -	
		Guarantor Claim		₹ 8,15,26,91,766	₹ 8,00,20,70,419	Secured	₹ 8,00,20,70,419	₹ -			₹ -	₹ -	₹ 15,06,21,347	₹ -	
		Total		₹ 24,62,25,94,465	₹ 24,20,08,69,950	-	₹ 24,20,08,69,950	₹ 16,19,87,99,531			₹ -	₹ -	₹ 42,17,24,515	₹ -	
	Total			₹ 24,62,25,94,465	₹ 24,20,08,69,950	-	₹ 24,20,08,69,950	₹ 16,19,87,99,531	-	100.00%	₹ -	₹ -	₹ 42,17,24,515	₹ -	
Notes															
1	The amount of claims has been admitted, based on the documents submitted by the claimant as the books of accounts of the Corporate Debtor as on the Insolvency Commencement date are not yet available.														
2	In terms of proviso to Section 21(2) of the Code, if a financial creditor is a related party of the corporate debtor, it shall not have any right of representation, participation or voting in a meeting of the committee of creditors.														
3	The amount of claim admitted may undergo revision in accordance with Regulation 14(2) of the CIRP Regulations, 2016, in case any additional information or documents come to the notice of the RP, as the case may be.														



Manita Bina